

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

---  
**ORDER SHEET**

---

**ORDERS OF THE TRIBUNAL**

---

06.09.2012

OA No. 616/2012

Mr. S. Shrivastava, Counsel for applicant.

The applicant has file this OA against the impugned order dated 29.08.2012 (Annexure A/1) whereby he has been transferred from Jaipur to Dholpur Division. Learned counsel for the applicant submits that the applicant has also filed a representation dated 01.09.2012 (Annexure A/5) before the respondents against this impugned transfer order dated 29.08.2012 but the same is still pending for consideration.

Having heard the learned counsel for the applicant and on perusal of the documents on record, I am deemed it proper to direct the respondents to decide the representation of the applicant dated 01.09.2012 (Annexure A/5) by a reasoned & speaking order expeditiously but not later than a period of one month from the date of receipt of a copy of this order. It is made clear that status quo as it exists today shall be maintained and the applicant shall not be forced to join new place of his posting till the disposal of representation of the applicant dated 01.09.2012 (Annexure A/5) is decided by the respondents.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*ahq*